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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(1B)No.476/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th September 2017, 10.30 A.M

Name of the Company		Diamond Steel Enterprises. -Vs- Reacon Engineers (India) Pvt.Ltd.		
Under Section		8 & 9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. S. K. Tiwari, Adv
2. Sourajit Dasgupta, Adv. } OPERATIONAL
3. Sanjay Kr. Baid, Adv. } CREDITOR
ORDER

Sourajit
Dasgupta
19/9/17

Ld. Counsel for the Petitioner (Operational Creditor) is present.

Ld. Counsel appearing for petitioner made a request for an adjournment.

Prayer is allowed.

As per directive of Hon'ble NCLAT notices are to be served on the Corporate Debtor. It is directed to issue notice to the Corporate Debtor. Petitioner (Operational Creditor) is directed to receive notices from the office and serve the same to the Corporate Debtors and submit affidavit of service within 14 days.

Listed on 30th October, 2017.

sd
(Jinan K.R.)
Member (J)

sd
(Vijai Pratap Singh)
Member (J)